

DIVISION BENCH

ITEM NO.104

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.174/ALD/2018

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 23rd July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S HARYALI SEEDS PVT LTD V/S DEVI LAXMI FOODS INDIA PVT LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. N.C. Gupta with Sh. Manish Gupta, *: For Operational Creditor*
& Sh. Arjit Gupta, Adv.

Sh. K. Kartikeya, Adv. *: For Corporate Debtor*

ORDER

Ld. Counsels representing the parties are present physically.

- 1. The matter is heard at length by the Ld. Counsel representing their respective parties.**
- 2. Arguments heard. Order reserved.**
- 3. Let the revised written submissions, if any, be filed by both the parties within a period of five days.**

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

23rd July, 2024

*Kavya Prakash Srivastava
(Stenographer)*